

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 612 of 2013

Date of Order: 01.06.2016.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Ajoy Kumar Bhuniya  
Vs.  
S.E. Rly.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. G. Roy, Counsel

ORDER (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both.
3. Since the matter is highly disputed on facts, about the amount of pension of the applicant to be fixed upon his retirement, the OA is disposed of with a direction upon the respondents, the Sr. Divisional Personnel Officer or any other competent authority to give a personal hearing of the applicant to find out his grievance and to redress the same within a period of 2 months by passing an appropriate reasoned and speaking order.
4. In case the applicant is entitled to get any payment from the Railways in addition to the pension released month by month, the arrears shall be released within a further period of one month thereafter, in accordance with law.
5. It is made clear that I have not gone into the merits of this matter. All points are kept open for consideration by the respondents' authorities.
6. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)  
Member (J)